

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2654**

**TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)
DOMESTIC VIOLENCE AGAINST WOMEN**

**2654. SHRI RAVINDER KUSHAWAHA:
SHRIMATI V. SATHYA BAMA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of domestic violence against women are increasing in the country;

(b) if so, the number of victims of domestic violence and the action taken against the guilty persons during each of the last three years and the current year, State and Union Territory-wise;

(c) whether the Government is aware that as per report on a research conducted by the World Health Organisation, every third woman is a victim of domestic violence in the country;

(d) if so, the percentage of women in the country who are victims of domestic violence;

(e) whether the Government is likely to conduct any study on the said research report and if so, the details thereof;

(f) whether the Government has recommended for tax exemption on the maintenance allowances for women who are victims of domestic violence and if so, the details thereof; and

(g) the corrective steps taken by the Government to stop such cases in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As per the information provided by National Crime Records Bureau (NCRB), State/UT-wise cases registered, number of women victims, persons arrested, persons chargesheeted, cases chargesheeted, cases convicted and persons convicted under domestic violence is enclosed as Annexure-I.

(c) to (e): World Health Organisation (WHO) has not conducted any research in India in this regard.

(f): As per the available information, there is no such proposal for the tax exemption with the Government of India.

(g): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

The Ministry of Home Affairs had issued a detailed advisory on 4th September, 2009 to all the State Governments/Union Territory Administrations wherein all the States/UTs have been advised to explore the possibility of associating NGOs working in the area of combating crimes against women and also that all police stations may be directed to display the name and other details of protection officers of the area appointed under the Domestic Violence Act, 2005. This Advisory is also available on www.mha.nic.in.

All the State Governments/ UT Administration are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005. However, the Ministry of Women & Child Development regularly reviews the implementation of the Act in workshops and conferences with State Governments/ UT Administrations.

